

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 5**

**IA 4800/2023 In C.P. (IB)/2947(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.10.2023**

NAME OF THE PARTIES:    **BANK OF INDIA VS VACC-SYN**  
**BIOTECH PRIVATE LIMITED**

Section 7 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA No. 4800/2023** –

1. Mr. Rakesh Gupta, Advocate i/b PRM Legal appeared for the Petitioner.
2. The present application is filed by the Liquidator to place on record first progress report.
3. The liquidator has submitted the progress report and it is taken on record.
4. Accordingly, **IA No. 4800/2023** is **allowed** and **disposed of**.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna